

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 4700 of 2026
(ASHA RANI AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)**

Dated : 17-02-2026

Ms. Tulika Gulatee - Advocate for petitioner.

Shri Swapnil Ganguly - Deputy Advocate General for respondents/State.

Shri Sourabh Singh Thakur - Advocate for respondent No.5.

In pursuance to the order passed by this Court on 10.02.2026, an affidavit of Sub Divisional Officer (Revenue), Chhattarpur is filed before this Court wherein it is submitted that due to bonafide misunderstanding, the order dated 04.12.2025 has been passed.

Learned Deputy Advocate General appearing for the State submits that a fresh order will be passed by the authorities, for which, a week's time be granted to him.

This is not for the first time that such orders are being passed by the authorities mis-interpreting the order passed by this Court in the writ petitions for the reasons best known to them. However, in the interest of justice, further a week's time is granted to the authorities to place on record the corrected order, failing which, the Sub Divisional Officer (Revenue) to remain present before this Court to explain the default.

Affidavit will be considered on the next date of hearing.

List the case in the next week.

**(VISHAL MISHRA)
JUDGE**

